

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1398 of 2019

IN THE MATTER OF:

Ambika Prasad Sharma

...Appellant

Vs

Horizon Buildcon Pvt. Ltd. & Anr.

....Respondents

Present:

For Appellant: Mr. Abhijeet Sinha, Mr. Mangesh Krishna, Mr. Vikrant Singh and Ms. Nattasha Garg, Advocates.

For Respondents: Mr. Abhishek Anand, Mr. Kunal Godhwani and Ms. Nikshubha Sethi, Advocates for R-1 (IRP)

Mr. Aishvary Vikram, Ms. Mrinali Prasad and Mr. Vikash Shukla, Advocates for R-2.

ORDER
(Through Virtual Mode)

02.02.2021: Heard Mr. Aishvary Vikram, learned counsel representing Respondent No. 2. Hearing on behalf of Respondent No. 2 stands concluded. Due to paucity of time hearing could not be concluded.

Post the appeal for hearing arguments of Mr. Abhishek Anand, learned counsel for Respondent No. 1 and arguments in rejoinder of Mr. Abhijeet Sinha, learned counsel representing the Appellant on **11th February, 2021 at 12:30 PM.**

It is made clear that hearing would be concluded on next date of hearing.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

[Shreesha Merla]
Member (Technical)

am/gc